

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH  
ERNAKULAM

DATED MONDAY THE SEVENTEENTH DAY OF JULY ONE THOUSAND  
NINE HUNDRED EIGHTY NINE

PRESENT

HON'BLE SHRI S.P. MUKERJI, VICE CHAIRMAN  
&  
HON'BLE SHRI N. DHARMADAN, JUDICIAL MEMBER

ORIGINAL APPLICATION No. 415/89

M.G. Krishnankutty Nair .. Applicant.  
Vs.

1. The Senior Superintendent  
of Post Offices, Kottayam  
Division.
2. The Director of Postal  
Services, Central Region,  
Cochin-11.
3. Union of India, represented  
by Secretary to Government  
of India, Ministry of  
Communications, Department  
of Posts, New Delhi.

.. Respondents

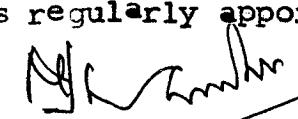
M/s MR Rajendran Nair &  
PV Asha .. Counsel for the applicant

Shri PV Madhavan Nambiar,  
SCGSC .. Counsel for the respondents

O R D E R

Shri S.P. Mukerji, Vice Chairman

Heard the learned counsel for both the parties.  
The learned counsel for the respondents states that the  
impugned order dated 7.7.1989 at Annexure-1 cancelling  
the adhoc promotion of the applicant by the order dated  
21-3-1989, was passed as a prelude to the applicant's  
regular promotion to the supervisory cadre of Assistant  
Post Master. In view of this statement we close this  
application with the direction that the applicant should  
continue on adhoc basis in the supervisory cadre till  
he is regularly appointed to that cadre.

  
(N. DHARMADAN)  
JUDICIAL MEMBER

  
(S.P. MUKERJI)  
VICE CHAIRMAN

17.7.1989

Sn.